

**Government of India**  
**Ministry of Consumer Affairs, Food and Public Distribution**  
**Department of Consumer Affairs**

**LOK SABHA**  
**UNSTARRED QUESTION NO. 2533**  
**TO BE ANSWERED ON 10.05.2016**

**SETTING UP OF CONSUMER COURTS**

2533. SHRI R. PARTHIPAN:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION ~~miH0rk eley} [k| v6 I k0zfud forj.k eah~~ be pleased to state:

- (a) whether the Government has received any proposal from the States including Tamil Nadu to set up new consumer courts in view of shortage of such courts and increasing pendency of cases; and
- (b) if so, the details thereof and the response of the Government thereto?

**ANSWER**

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**THE MINISTER FOR**  
**CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION**  
**(SHRI RAM VILAS PASWAN)**

(a) & (b) : As per provisions of the Consumer Protection Act, 1986 the State Governments are responsible for setting up of Consumer Courts at the State and District levels.

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